

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

Tuesday, the 5th day of September 2023 / 14th Bhadra, 1945

WP(C) NO. 23267 OF 2023(G)

**PETITIONER:**

SRI.K SIVANANDHAN, AGED 62 YEARS, SON OF KUTTIKRISHNAN RESIDING AT PALANCHERYKALAM, NENMENI P O KOLLENGODE PALAKKAD DISTRICT, PIN - 678506.

**RESPONDENTS:**

1. STATE OF KERALA, FOOD AND CIVIL SUPPLIES DEPARTMENT, GOVERNMENT SECRETARIAT THIRUVANANTHAPURAM REPRESENTED BY SECRETARY, PIN - 695001.

AND 2 OTHERS.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the respondents to disburse the amount due to the petitioner as per Exhibit P2 pending disposal of the writ petition

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 24.08.2023 and upon hearing the arguments of M/S. LEGITH T.KOTTAKKAL & P.R.BANERJI, Advocates for the petitioner and of SRI.T.R.S.KUMAR, STANDING COUNSEL for R2, the court passed the following:

**RAJA VIJAYARAGHAVAN V, J.**

-----  
**W.P.(C) Nos.23267, 24835, 25152, 25410 & 25575 of 2023**  
-----

**Dated this the 5th day of September, 2023**

**ORDER**

This order shall be read in continuation of the order dated 24.08.2023.

2. This Court, taking note of the fact that no amount has been disbursed to the petitioners herein, who are farmers and Padasekharam Samithies, had ordered that the Supplyco and the Government to pay the amount due to the petitioners, as expeditiously as possible, at any rate, within a period of one week from 24.08.2023.

3. Sri. Legit T. Kottakkal, the learned counsel appearing for the petitioner in W.P.(C) No.23267 of 2023 representing Sri. K. Sivanandan submitted that though the total amount due is about Rs.2,74,000/-, all that has been paid is a sum of about Rs.70,000/-.

4. Sri. S. Ranjit, the learned counsel appearing for the petitioner in W.P.(C) No.24835 of 2023 submitted that though the total amount of Rs.1,41,940/- is due, not even a single paise has been paid.

5. Insofar as W.P.(C) No.25152/2023 is concerned, which is filed by Nenmeni Padasekhara Nellulpadaka Samithi and others, Sri. Binoy Vasudevan, the learned counsel, submits that not even a single paise has been paid.

6. Sri. T.K. Sandeep, the learned counsel appearing for the petitioner in W.P.(C) No.25410 of 2023, submits that out of the total sum of Rs.8,46,000/- which is due to the petitioner, what has been paid is a sum of Rs.2,45,000/-. It is further submitted that the said amount is due from November 2022 onwards.

7. Sri. Millu Dandapani, the learned counsel appearing for the individual petitioners in W.P.(C) No.25575 of 2023 varies from about Rs.1 lakh to Rs.2,50,000/- and not even a single paise has been paid.

8. The learned counsel appearing for Supplyco submits that a sum of Rs.50,000/- has been paid to certain individual farmers. However, the submission is strongly controverted by the learned counsel appearing for the petitioners.

9. Having regard to the submissions advanced, the failure of the respondents to pay the amounts due to the farmers despite the orders passed by this Court cannot be countenanced.

10. The learned Government Pleader submits that all measures shall be taken to pay the amounts due and he shall come up with positive inputs on 11.9.2023 as regards the time frame.

Post on 11.09.2023.

Sd/-

**RAJA VIJAYARAGHAVAN V,  
JUDGE**

bpr